

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.417
IB/33/ND/2023

IN THE MATTER OF:

Himalaya Eco Park & Resorts	...	Applicant
Versus		
Vinay Gupta	...	Respondent

Under Section 95 (1) of IBC, 2016.

Order delivered on 21.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Vivek Gupta, Adv. Ankit Verma,

For the Respondent : Adv. AtulikaGhawana

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **29.04.2024**.

Sd/-
(Court Officer)